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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 619 of 1998

New Delhi, dated this the 29th May, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

W/Ct. Sarla No. 2142/DAP
W/o Shri Sanjay Kaushik,
R/o C-94, New Police Lines,
Kingsway Camp,
Delhi.

..... APPLICANT

(By Advocate: Ms. Sumedha Sharma)

Versus

1. Lt. Governor,
through Commissioner of Police,
Police Headquarters, MSO Building,
I.P. Estate, New Delhi-2.

2. Dy. Commissioner of Police,
Headquarters (III),
Police Headquarters, MSO Building,
I.P. Estate,
New Delhi.

..... RESPONDENTS

(By Advocate: Shri Raj Singh)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant impugns respondents' order dated 11.12.97 and seeks regularisation of Qr. No. C-94, Kingsway Camp, Delhi.

2. I have heard Ms. Sumedha Sharma for applicant and Shri Raj Singh for respondents.

3. Shri Raj Singh has stated that the impugned order dated 11.12.97 has been withdrawn by respondents, and a fresh order dated 19.1.98 (Ann. R-4 to reply) has been filed which has not been impugned by the applicant and In the light of the aforesaid order the O.A would not survive.

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4. However, Ms. Sharma has pleaded that applicant who is a lady constable and is seeking regularisation of the quarter in question which was allotted to her father-in-law who was an S.I. of Police is a patient of Plural Effusion which is the first stage of T.B. A medical certificate from M/s Nirmamay Diagnostic Centre, Model Town, Delhi has also been filed in support of this contention.

5. Shri Raj Singh has very fairly stated that if applicant makes a self-contained representation to the respondents, explaining her need for Govt. accommodation in view of her physical condition, respondents would have no objection in examining the same sympathetically and expeditiously after getting her examined by a medical board.

6. I note this statement made by Shri Raj Singh and in this connection Ms. Sharma states that the aforesaid representation will be made to the respondents within two weeks from the date of receipt of a copy of this order.

7. Meanwhile Shri Raj Singh has further stated that the applicant has retained the aforesaid accommodation beyond the authorised period since April, 1997. Applicant will be required to pay license fee as per rules.

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8. The O.A. stands disposed of in terms of
Paras 6, 7 & 8 above. No costs.

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

/GK/